

LOK SABHA DEBATES

LOK SABHA

Monday, December 22, 1980/
Pausa 1, 1902 (Saka)

*The Lok Sabha met at Eleven of the
Clock*

[MR. SPEAKER in the Chair]

OBITUARY REFERENCE

(Death of Shri M.B.L. Bhargava)

MR. SPEAKER : Hon. Members, I have to inform the House of the sad demise of one of our former colleagues Pandit M.B.L. Bhargava who passed away at Jaipur on 18th December, 1980 at the age of 77.

Pandit Bhargava was a Member of Central Legislative Assembly, Constituent Assembly, Provisional Parliament and First, Second and Third Lok Sabha during the years 1945 to 1967.

A freedom fighter, he participated in satyagraha and suffered imprisonment. An eminent lawyer, he took keen interest in Parliamentary activities.

He represented India in the Inter-Parliamentary Conference at Berne in 1952 and also attended second session of World Government Conference in London that year.

He was greatly interested in land reforms, cottage industry, labour welfare and upliftment of weaker sections.

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolences to the bereaved family.

The House may stand in silence for a short while to express its sorrow.

*The Member then stood in
silence for a short while.*

11.03 hrs.

RE. ARREST OF MEMBER

Many HON. MEMBERS rose—

MR. SPEAKER : One by one please.

PROF. MADHU DANDAVATE (Rajapur) : Sir, I am going to raise a very serious issue because it concerns also a Member of this House. The former Deputy Prime Minister and a Member of this House, Shri Y.B. Chavan, the former Chief Minister, a number of legislators and a large number of Kisans whose only demand is concerned with the Central Government, remunerative prices for the agricultural produce, were arrested

MR. SPEAKER : What do you want me to do ?

PROF. MADHU DANDAVATE : . . . and the judicial magistrate said that their arrest was illegal. Shri Chavan and all others were illegally arrested. I have, therefore, tabled an adjournment motion for the failure of the Central Government to ensure remunerative prices for the agricultural produce. I want to know whether there is any ground on which this can be rejected.